

**Payment of Sugarcane Price**

2014. { **Shrimati Savitri Nigam:**  
**Shri M. L. Dwivedi:**

Will the Minister of **Food and Agriculture** be pleased to refer to the reply given to Starred Question No. 9 on the 19th February, 1963 and state:

(a) the payment of sugarcane price made to the growers in the last three months; and

(b) the amount still remaining to be paid?

**The Deputy Minister in the Ministry of Food and Agriculture (Shri A. M. Thomas):** (a) Rs. 11 lakhs during June, July and August 1963 in respect of sugarcane supplied in 1961-62.

(b) Rs. 21 lakhs.

**Amendments of Cooperative Laws**

2015. **Shrimati Savitri Nigam:** Will the Minister of **Community Development and Co-operation** be pleased to state:

(a) whether any steps have been taken to amend the cooperatives laws which are in force in the Union Territories of Delhi, Himachal Pradesh, Andaman, Nicobar and Tripura; and

(b) whether any of the co-operative societies of these areas have requested Government to bring any reforms in the existing Acts?

**The Deputy Minister in the Ministry of Community Development and Co-operation (Shri Shyam Dhar Misra):** (a) Yes, Sir. A statement containing the information is laid on the Table of the Sabha.

(b) No, Sir. The Government of India have received no such representation.

**STATEMENT**

The Bombay Co-operative Societies Act, 1925 as at present applicable to the territory of Delhi is pro-

posed to be replaced by the Punjab Cooperative Societies Act, 1961 with certain modifications. The draft legislation to this effect is being finalised.

As regards Himachal Pradesh, the Ministry has communicated certain suggestions to Himachal Pradesh Government for amendment of the Himachal Pradesh Co-operative Societies Act, 1956.

As regards the territory of Andaman and Nicobar the administration has been asked to prepare a draft regulation to be promulgated by the President in order to replace the Co-operative Societies Act of 1912 which is now in force.

As regards Tripura, the Bombay Co-operative Societies Act, 1925 which is in force there was examined by the previous Administration who felt that the necessary additional provisions had been made in the statutory rules.

**Yield Per Acre**

2016. **Shri V. V. Thevar:** Will the Minister of **Food and Agriculture** be pleased to state:

(a) the yield obtained per acre from the lands under the package and non package plans in the Thanjavur District, Madras State during 1961-62 and 1962-63;

(b) the details of assistance given under package plan during the above period;

(c) the actual detailed expenditure incurred per acre; and

(d) whether any provision is made towards the improvement of live stock, grazing fields and cattle sheds under the package plan schemes?

**The Minister of State in the Ministry of Food and Agriculture (Dr. Ram Subhag Singh):** (a) Under the Intensive Agricultural District Programme, yields of crops are determined by crop cutting experiments for the district as a whole. The average yield

rates of rice in Thanjavur district during 1960-61, 1961-62 and 1962-63 are as follows:—

Name of the crop	Average yield of Rice @ (in Quintal per Hectare)		
	1960-61	1961-62*	1962-63*
1. Kuruvai	16.2	16.7	17.4
2. Samba	15.1	17.6	15.5
3. Kuruvai Samba (1st crop)	15.2	17.0	15.9
4. Thaladi (2nd crop)	14.4	17.0	**

@ 2.471 acres.

\*During 1961-62, crop-cutting experiments were conducted in 26 blocks originally covered under the programme while during 1962-63 they were extended to cover all the 36 blocks in the district.

\*\* Complete returns not yet available.

The slight decline in the yields of Samba and Kuruvai Samba (1st crop) during 1962-63 compared to 1961-62 was due to adverse climatic conditions.

The results of the Intensive Agricultural District Programme, in terms of increased yields are being watched on the basis of its impact on the total yield rates for the district as a whole. However, for 1961-62, comparative figures of yields are available in respect of the fields of the cultivators who participated in the programme (participants) and those who were outside it (non-participants), as shown below:—

Name of the crop	Average yield of rice (in quintal per Hectare)	
	Participants	Non-Participants
1 Kuruvai	18.2	15.7
2 Samba	19.3	16.9
3 Thaladi	18.9	5.9

(b) The total amount of Central assistance on the implementation of the Intensive Agricultural District

Programme, in Thanjavur amounted to Rs. 7.05 lakhs during 1961-62 and Rs. 13.88 lakhs during 1962-63.

(c) Figures of detailed actual expenditure per acre are not maintained.

(d) No specific provision exists in the Intensive Agricultural District Programme, budget for these items.

#### Inland Water Transport

2017. {  
 Shri P. R. Chakraverti:  
 Shri P. C. Borooah:  
 Shrimati Vimla Devi:  
 Shri Jena:

Will the Minister of Transport be pleased to state:

(a) whether the Transport Development Council had urged upon the State Governments to organise operators of small country-boats into co-operatives and to switch over to large mechanized craft as early as possible;

(b) whether Government have considered the question of nationalisation of inland water transport services;

(c) if so, what are its views;

(d) whether Bihar State Government have been urging the Centre to transfer to them the control of the services organised by the Ganga Brahmaputra Water Transport Board; and

(e) if so, when the final decision will be taken in the matter?

**The Minister of Shipping in the Ministry of Transport (Shri Raj Bahadur):** (a) Yes.

(b) No.

(c) Does not arise.

(d) and e). The Ganga Brahmaputra Water Transport Board is running an experimental push-tow service on the Ganga. There is a proposal from the Bihar Government for providing commercial water transport services with the craft of the Board.